

HIGH COURT OF KARNATAKA, BENGALURU

NOTIFICATION

No. HCK/PS(S)/2/2018, BENGALURU, DATED 13TH FEBRUARY, 2024.

**THE HIGH COURT OF KARNATAKA
(DESIGNATION OF SENIOR ADVOCATES)
(AMENDMENT) RULES, 2024**

In exercise of the powers conferred by section 34(1) read with section 16(2) of the Advocates Act, 1961 and in accordance with the guidelines laid down by the Supreme Court of India in its judgment dated 12.10.2017 in Writ Petition no. 454 of 2015 and Order dated 04.05.2022 and Judgment dated 12.05.2023 M.A.709/2022 in W.P. (C) No. 454/2015 and connected matters, the High Court of Karnataka makes the following Amendment in the High Court of Karnataka (Designation of Senior Advocates) Rules, 2018 for Designation of an Advocate as a Senior Advocate and matters incidental thereto.

RULES

1. Short title and commencement.- (1) These Rules shall be called **The High Court of Karnataka (Designation of Senior Advocates) (Amendment) Rules, 2024.**

(2) They shall come into force from the date of its publication in the official Gazette.

2. Amendment to Rule 6.- In the High Court of Karnataka (Designation of Senior Advocates) Rules, 2018 (hereinafter referred to as the said rules)

(a) after sub-rule (6) of Rule 6, the following shall be inserted, namely;-

“The number of interviews to be restricted to the appropriate amount as deemed feasible by the Permanent Committee, by keeping in mind the number of Senior Advocates to be designated at a given time.”

(b) for sub-rule (8) of Rule 6, the following sub-rule shall be substituted namely:-

“(8) Voting by Secret ballot will not normally be resorted to in the Full Court except in exceptional cases, the reasons shall be recorded for such votings and decisions will be carried by a majority of the Judges who have chosen to exercise their preference/choice.”

(c) after sub-rule (10) of Rule 6, the following shall be inserted, namely;-

“The Secretariat of the Committee shall initiate the process for Designation of Senior Advocates atleast once a year.”

3. Amendment of Appendix-B.- In Appendix-B of the said Rules,

- (a) at the heading for the words '[Rule 6(5)], shall be substituted as **'[Rule 6(6)]'**
- (b) in Column 2 of the Appendix-B at Sl.No.1 for the words "(10 points for 10-20 years of practice, 20 points for practice beyond 20 years)" shall be substituted as **"(10 points for 10 years of practice and 1 point each for every year of practice between 10-20 years, 20 points for practice beyond 20 years)"**.
- (c) in Column 2 of the Appendix-B at Sl.No.2 the following shall be inserted namely:-
"The applicants/advocates have to submit five of their best synopsis filed in Court for evaluation with their applications."
- (d) in Column 3 of the Appendix-B at Sl.No.2, for the words and figures "40 points" shall be substituted as **"50 points"**.
- (e) in Column 3 of the Appendix-B at Sl.No.3, for the words and figures "15 points" shall be substituted as **"5 points"**.

**BY ORDER OF
HIGH COURT OF KARNATAKA**

**Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR GENERAL**